

Release of funds for scholarship and pension

†1547. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the fund to be provided to States for heads like scholarship for students pension for widows, pension for the differently abled etc., has been released;

(b) if so, the names of such States to whom the allotted fund has not been fully released and the names of the States along with the details of the outstanding amount; and

(c) if so, the reasons for not releasing the fund?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) Department of Social Justice and Empowerment is mainly implementing Schemes for scholarship for students belonging to Scheduled Castes and Other Backward Classes. The pension Schemes for widows under Indira Gandhi National Widow Pension Scheme (IGNWPS) and Pension for the Differently Abled under Indira Gandhi Disability Pension Scheme (IGNDPS) are being implemented by Ministry of Rural Development. Ministry of Human Resource Development (HRD) has reported that under Central Sector Scheme, scholarship for college and university students is disbursed directly into the beneficiary's bank account and no funds are being provided to the States. Scheme-wise details of major scholarship and pension schemes are given in Statement.

Statement*I. Details of schemes under the Department of Social Justice and Empowerment*

(A) Pre-Matric scholarship for SC students studying in Classes IX and X as on 08.03.2016

(₹ in lakh)

Sl. No.	Name of State	CA released 2015-16	Outstanding demand	Remarks
1	2	3	4	5
1.	Andaman and Nicobar Islands	0.00	0.00	No SC Population
2.	Andhra Pradesh	0.00	4335.00	Action has been initiated
3.	Arunachal Pradesh	0.00	0.00	No SC Population
4.	Assam	0.00	0.00	No proposal received

† Original notice of the question was received in Hindi.

1	2	3	4	5
5.	Bihar	10223.33	0.00	CA released
6.	Chandigarh	42.00	0.00	CA released
7.	Chhattisgarh	4662.14	0.00	CA released
8.	Dadra Nagar Haveli	0.00	0.65	Action has been initiated
9.	Daman and Diu	2.65	0.00	CA released
10.	Delhi	0.00	0.00	No proposal received
11.	Goa	0.00	0.00	No proposal received
12.	Gujarat	1600.00	0.00	CA released
13.	Haryana	3279.66	0.00	CA released
14.	Himachal Pradesh	0.00	531.00	Action has been initiated
15.	Jammu and Kashmir	0.00	0.00	No CA becomes due as the State Government has unspent balance
16.	Jharkhand	0.00	0.00	No proposal received
17.	Karnataka	0.00	0.00	No proposal received
18.	Kerala	1731.06	0.00	CA released
19.	Madhya Pradesh	0.00	7072.00	Action has been initiated
20.	Maharashtra	0.00	0.00	State Government has unspent balance of ₹ 155.78 cr.
21.	Manipur	0.00	32.49	Action has been initiated
22.	Meghalaya	0.00	0.00	No additional fund is required as they have unspent balance
23.	Mizoram	0.00	0.00	No SC Population
24.	Nagaland	0.00	0.00	No SC population
25.	Odisha	5070.64	0.00	CA released
26.	Puducherry	0.00	0.00	No proposal received
27.	Punjab	4862.00	0.00	CA released
28.	Rajasthan	0.00	0.00	No proposal received
29.	Sikkim	5.22	0.00	CA released
30.	Tamil Nadu	6514.44	3783.00	CA released
31.	Telangana	0.00	0.00	No proposal received

1	2	3	4	5
32.	Tripura	0.00	135.00	Action has been initiated
33.	Uttar Pradesh	0.00	0.00	State Government has informed us that no additional fund is required as they have unspent balance.
34.	Uttarakhand	0.00	789.00	Action has been initiated
35.	West Bengal	0.00	0.00	State Government informed us that no additional fund is required as they have unspent balance.
TOTAL		37993.14	16678.14	

(B) Scheme of Post-matric Scholarship for SC students (PMS-SC) as on 08.03.2016

(₹ in lakh)

Sl. No.	States/UTs	CA released for 2015-16	Outstanding demand#	Remarks
1	2	3	4	5
1.	Andhra Pradesh	4974.00	77747.00	
2.	Assam	0.00	2600.00	Release in process
3.	Bihar	7476.00	11666.46	
4.	Chandigarh	0.00	590.44	
5.	Chhattisgarh	128.00	2600.13	
6.	Daman and Diu	0.00	26.78	
7.	Delhi	0.00	0.00	Incomplete proposal
8.	Goa	14.00	49.64	
9.	Gujarat	5964.00	15934.09	
10.	Haryana	6867.00	18174.00	
11.	Himachal Pradesh	2700.00	7300.00	
12.	Jammu and Kashmir	23.00	809.84	
13.	Jharkhand	911.00	3856.73	
14.	Karnataka	3840.00	37664.16	
15.	Kerala	1647.00	10381.00	
16.	Madhya Pradesh	9100.00	12644.98	

1	2	3	4	5
17.	Maharashtra	27988.00	116104.61	
18.	Manipur	521.29	0.00	
19.	Meghalaya	0.00	0.00	Incomplete proposal
20.	Odisha	3314.00	41675.00	
21.	Punjab	7930.00	69347.00	
22.	Puducherry	0.00	0.00	Proposal not received
23.	Rajasthan	7552.00	33378.00	
24.	Sikkim	164.53	0.00	
25.	Tamil Nadu	46064.00	140264.87	
26.	Telangana	11090.00	52913.22	
27.	Tripura	1400.00	659.64	
28.	Uttar Pradesh	46903.00	77840.00	
29.	Uttarakhand	1728.00	17081.66	
30.	West Bengal	2284.00	13970.00	
TOTAL		200582.82	765279.25	

The demands are based on estimates for the current year and arrears of the previous year, if any. The demand shall be met in subsequent years depending on availability of funds.

(C) Pre-Matric Scholarship for OBCs

Sl. No.	States/UTs	Pre-Matric Scholarship for OBCs		
		Released Amount for 2015-16	Outstanding Amount for 2015-16	Reasons for non-release of full allotted amount
1	2	3	4	5
1.	Andhra Pradesh	635.00	0.00	
2.	Bihar	2180.00	0.00	
3.	Chhattisgarh	0.00	296.00	Pending Utilization Certificate
4.	Goa	320.00	0.00	
5.	Gujarat	678.88	23.12	*High Committed Liability of the State

1	2	3	4	5
6.	Haryana	0.00	295.00	Pending Utilization Certificate
7.	Himachal Pradesh	0.00	80.00	No Demand from the State
8.	Jammu and Kashmir	0.00	145.00	Pending Utilization Certificate
9.	Jharkhand	214.85	169.15	**Low Demand from the State
10.	Karnataka	1285	0.00	
11.	Kerala	703.00	0.00	
12.	Madhya Pradesh	0.00	844.00	Proposal not received
13.	Maharashtra	1306.00	0.00	
14.	Odisha	0.00	487.00	Pending Utilization Certificate
15.	Punjab	582.00	0.00	
16.	Rajasthan	598.33	198.67	*High Committed Liability of the State
17.	Tamil Nadu	628.50	209.50	*High Committed Liability of the State
18.	Telangana	0.00	414.00	Pending Utilization Certificate
19.	Uttar Pradesh	1740.00	580.00	Pending Utilization Certificate
20.	Uttarakhand	0.00	117.00	Pending Utilization Certificate
21.	West Bengal	952.28	108.72	**Low Demand from the State
22.	Assam	0.00	1228.00	Pending Utilization Certificate
23.	Manipur	0.00	106.00	Pending Utilization Certificate
24.	Sikkim	11.60	12.40	**Low Demand from the State
25.	Tripura	142.00	0.00	
26.	Andaman and Nicobar Islands	0.00	11.00	Pending Utilization Certificate
27.	Chandigarh	1.33	59.67	**Low demand from the UT
28.	Dadra and Nagar Haveli	0.00	17.00	No proposal received from UT

1	2	3	4	5
29.	Daman and Diu	0.00	11.00	Pending Utilization Certificate
30.	Delhi	93	0.00	
31.	Puducherry	7.00	0.00	
TOTAL		12078.77	5412.23	

Note: Under the scholarship schemes under Backward Classes Division, the outstanding amount is not carried forward to the next year. Due to funds-limited nature of the schemes, the allotment decided at the beginning of the year is released based on the UCs. In case of additional demands, savings (if any) are also distributed to the States beyond their Notional Allocation.

* After deducting the Committed Liability of the State from its demand, the admissible amount for release is less than the Notional Allocation earmarked for the State.

** Fund demanded by the State was less than the Notional Allocation earmarked for the State.

(D) Post-Matric Scholarship for OBCs

(₹ in lakh)

Sl. No.	States/UTs	Post-Matric Scholarship for OBCs		
		Released Amount for 2015-16	Outstanding Amount for 2015-16	Reasons for non-release of full allotted amount
1	2	3	4	5
1.	Andhra Pradesh	3408.00	0.00	
2.	Bihar	7205.00	0.00	
3.	Chhattisgarh	0.00	1770.00	Pending Utilization Certificate
4.	Goa	104.00	0.00	
5.	Gujarat	4192.00	0.00	
6.	Haryana	1434.39	328.61	Pending Utilization Certificate
7.	Himachal Pradesh	479.00	0.00	
8.	Jammu and Kashmir	742.74	125.26	Pending Utilization Certificate
9.	Jharkhand	2291.00	0.00	
10.	Karnataka	4241.00	0.00	
11.	Kerala	2122.70	195.30	Pending Utilization Certificate
12.	Madhya Pradesh	5039.00	0.00	
13.	Maharashtra	7802.00	0.00	
14.	Odisha	2383.39	524.61	Pending Utilization Certificate
15.	Punjab	1923.00	0.00	
16.	Rajasthan	4762.00	0.00	

1	2	3	4	5
17.	Tamil Nadu	5004.00	0.00	
18.	Telangana	2471.00	0.00	
19.	Uttar Pradesh	13854.00	0.00	
20.	Uttarakhand	701.00	0.00	
21.	West Bengal	6312.81	24.19	Pending Utilization Certificate
22.	Assam	0.00	7255.00	No demand from the State
23.	Manipur	602.62	25.38	**Low demand from the State
24.	Sikkim	500.00	0.00	
25.	Tripura	1532.65	0.00	
26.	Andaman Nicobar Islands	0.00	11.00	No proposal received from the UT
27.	Chandigarh	60.89	0.11	Pending Utilization Certificate
28.	Dadra and Nagar Haveli	0.00	17.00	No proposal received from the UT
29.	Daman and Diu	11.00	0.00	
30.	Delhi	0.00	93.00	Incomplete proposal received, also Pending Utilization Certificate
31.	Puducherry	7.00	0.00	
TOTAL		79186.19	10369.46	

Note: Under the scholarship schemes under Backward Classes Division, the outstanding amount is not carried forward to the next year. Due to funds-limited nature of the schemes, the allotment decided at the beginning of the year is released based on the UCs. In case of additional demands, savings (if any) are also distributed to the States beyond their Notional Allocation.

* After deducting the Committed Liability of the State from its demand, the admissible amount for release is less than the Notional Allocation earmarked for the State.

** Fund demanded by the State was less than the Notional Allocation earmarked for the State.

II. Details of Schemes under Ministry of Rural Development

Ministry of Rural Development is implementing the following pensions schemes:
Indira Gandhi National Widow Pension Scheme (IGNWPS)

Indira Gandhi Disability Pension Scheme (IGNDPS)

The assistance under National Social Assistance Programme (NSAP) are provided only to the persons belonging to Below Poverty Line (BPL) household. The pension

schemes for widows under Indira Gandhi National Widow Pension Scheme (IGNWPS) and Pension for the differently abled under Indira Gandhi Disability Pension Scheme (IGNDPS) is provided as per the criteria prescribed by the Government of India. The Central Assistance under IGNOAPS is provided at the rate of ₹ 200/- per month per beneficiary for beneficiaries in the age group of 60-79 years. After attaining the age of 80 years, the beneficiary is shifted to Indira Gandhi National Old Age Pension Scheme (IGNOAPS) for getting pension of ₹ 500/- per month. The rate of assistance under INGWPS and INGDP is restricted only to the BPL household and not to all widows/ disabled persons.

The funds have been released for the year 2014-15 and 2015-16 to all eligible States/UTs who had fulfilled the conditions for release of funds. Funds under the Scheme of NSAP for the year 2014-15 were not released to the State/UT of Goa, Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman and Diu and Lakshadweep due to non submission of requisite documents.

Facilities available in public places for physically challenged

1548. SHRI K. K. RAGESH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is taking any concrete steps to ensure dedicated facilities at public places, public transport and Government offices for differently able/physically challenged people, if so, the details thereof;

(b) whether Government is aware of the State of current limited facilities available in public places for the physically challenged; and

(c) whether Government has conducted any detailed study regarding this and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Section 44 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, establishments in the transport sector, within the limits of their economic capacity and development for the benefit of persons with disabilities, are required to take special measures to adapt rail compartments, buses, vessels and aircrafts in such a way as to permit easy access to such persons and adapt toilets in rail compartments, vessels, aircrafts and waiting rooms in such a way as to permit the wheel chair users to use them conveniently. Further, as per Section 46 of the said Act, the appropriate Government and local authorities, within the limits of their economic capacity and development, are required to provide for: